

**BEFORE THE HON'BLE NATIONAL GREEN  
TRIBUNAL**

**EASTERN ZONE BENCH, KOLKATA.**

Original Application No. 85/2025/EZ

Giri Gobardhan Forest Committee... ...Applicant.

-Vrs.-

State of Odisha and others . ... Respondents.

**I N D E X**

Sl. No.	Description of Documents	Pages
1.	Counter Affidavit filed by the Respondent No. 6	1-11
2.	<u>Annexure-A/6.</u> Copy of Joint Committee Report dtd.26.08.2025.	12-25

Cuttack

Dt. 08.09.2025

**SASWAT DAS  
ADDL. GOVT. ADVOCATE  
E. NO.O-335/2004  
M. NO. 9437268875  
MAIL:SASWAT.DAS10@GMAIL.COM**

**BEFORE THE HON'BLE NATIONAL GREEN  
TRIBUNAL**

**EASTERN ZONE BENCH, KOLKATA.**

Original Application No. 85/2025/EZ

Giri Gobardhan Forest Committee... ...Applicant.

-Vrs.-

State of Odisha and others . ... Respondents.

**COUNTER AFFIDAVIT ON BEHALF OF  
COLLECTOR & DISTRICT MAGISTRATE,  
KHORDHA, RESPONDENT NO 6 IN THE PRESENT**

**O.A**

I, Amrit Raturaj, aged about 33 years, S/O. Raj Kishore Sastri, at present working as Collector & District Magistrate, Khordha, At/PO/Dist. Khordha, do hereby solemnly affirm and state as follows: -

1. That, I have gone through the Original Application, relevant records and understood the contents thereof. I am well acquainted with the facts of the case and competent to swear this affidavit in my official capacity.
2. That, the present Original Application has been filed by the Applicant Committee alleging illegal felling of trees from Badapari Demarcated Protected Forest (DPF) in Mouza- Badapari under Tangi Tahasil of



Amrit Raturaj

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Khordha District and putting the forest into fire by the private respondent No. 10 & 11.

3. That, it has been also alleged that the private respondents have illegally fallen down of the trees of various species standing over the case land bearing Khata No. 438/894, Plot Nos. 587, 590/2384, 588, and 601, covering a total area of Ac 2.616 dec and have sold those to the local wood smugglers without having any permission from the competent authority.
4. That, vide order dated 15.05.2025 passed in Original Application No. 85/2025/EZ, the Hon'ble NGT has directed as follows.

*"14. Considering the allegations made, we deem it appropriate to constitute a Fact Finding Committee comprising of the following Members:-*

- i) Collector and District Magistrate, District-Khordha or his representative not below the rank of Additional District Magistrate (ADM); and*
- ii) Divisional Forest Officer (DFO), Khordha, or his representative.*

*15. The Committee shall visit the site in question and thereafter submit a Fact Finding Report on affidavit within four weeks with regard to the allegations made in the Original Application.*

*Arunit Rautaray*



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16. *The District Magistrate, District-Khordha shall be the Nodal Office for all logistic purposes and for filing the Fact finding Report on affidavit”.*

5. That, in compliance to the above direction of the Hon'ble National Green Tribunal, the Addl. District Magistrate,(Revenue), Khordha has been nominated by the Collector & District Magistrate, Khordha to visit the site in question along with the Committee members and to submit the spot visit report with regard to the allegations made in the captioned Original Application within 15 days vide letter No. 10831 dtd. 28.05.2025.

6. That, pursuant to the direction of the Hon'ble Tribunal, the Committee comprising of the Additional District Magistrate, (Revenue), Khordha, representative of Collector, Khordha, Assistant Conservator of Forest, Khordha on behalf of Divisional Forest Officer, Khordha, Sub-Collector, Khordha and Tahasildar, Tangi alongwith Revenue staff of Tangi Tahasil and forest officials had visited the site on 10.07.2025 and 26.08.2025. Sri Gopal Charan Palatasingh on behalf of the Applicant Committee and Sri Bikash Kumar Dash, Respondent No. 10 and some villagers of Badapari village were also present during visit to the site. The Committee after completion its visit has submitted joint verification report dtd. 26.08.2025 for kind appraisal of the Hon'ble Trubunal. The copy of Joint



*Anant Paturay*

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Committee Report dtd.26.08.2025 is annexed herewith as **Annexure-A/6.**

7. That, in reply to the averments made in Paragraph No. 1& 2 of the Original Application, no response is required from the present deponent.
  
8. That, in reply to the averments made from Paragraph No. 3 to 5 of the Original Application, it is submitted that the existence of a Demarcated Protected Forest (DPF) in Badapari Mouza is admitted as per government records. It is also not disputed that forest vegetation and wildlife do exist in the dense part of Badapari Demarcated Protected Forest area.
  
9. That, in reply to the averments made from Paragraph No. 6 & 7 of the Original Application, it is submitted that during joint inquiry of the site in question, the Committee examined the contents of the allegations made in the original application of the petitioner in detail and examined the available records pertaining to the case land. It is found that the alleged land bearing Plot Nos. 587, 590/2384, 588, and 601 under Khata No. 438/894 having a total area Ac 2.616 decof Mouza-Badapari under Tangi Tahasil stands recorded in the name of Bikash Kumar Dash, S/O-Purna Chandra Dash, Respondent No. 10, which has been recorded under stitiban status having Kisam-Bagayat-II in his favour vide Mutation case No. 726/2025 by the



*Anmit Rautaray*

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Tahasildar, Tangi. Again, during spot visit, it has also been ascertained that no such Forest Committee is functioning in the said village for so many years.

10. That, during inspection of site in question, the Committee observed that in order to demarcate the case land and to fix up the boundary pillars, the recorded tenant has cleared up the case land recorded in his name. During visit, the Committee observed ash heaps on the surface of the case land and stumps which implies that the case land which was covered mostly with bushes has been cleared up and put into fire by the recorded tenant but, no fire burn had occurred to the adjoining forest land. The Committee in its report has referred the letter No. 2988 dtd. 05.08.2025 of Tahasildar, Tangi which reveals that a joint demarcation was conducted consisting the Revenue Field staff of Tangi Tahasil and Forest officials on 17.07.2025 to demarcate the case land. As per the above report, the Committee observed that though, the Respondent No.10 has cleared up his own land, some portion of the Demarcated Protected Forest (DPF) land measuring an area Ac 0.175 dec out of Ac 5.720 from Plot No. 583 having kisam-Chhota Jungle lying adjacent to the case land has been cleared up by the said Respondent No. 10 during cleaning up his own land without obtaining any permission from the forest authorities. The above fact came to the notice of the



*Anmit Raturay*

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concerned Badapari Beat Forest Guard Miss Archana Pradhan during patrolling inside Badapari DPF on 06.04.2025. Accordingly, Miss. Pradhan tried to search for the culprit but, no one was there to disclose the fact. So, she prepared the seizure list on the spot in presence of the available witness and drew an FIR and one UDC Case No.-IT of 2025-26 of Tangi Range was booked.

11. That, subsequently, the forest officials came to know that the Respondent No. 10 had cleaned up the area as his own plots situated adjoining to Badapari DPF. Accordingly, notice was issued to the Respondent No. 10 vide letter No. 343 dtd. 02.06.2025 by the ACF, I/C, Tangi Forest Range for submission of his written statement, but the Respondent No. 10 failed to submit his statement. As, Respondent No. 10 failed to submit his statement regarding illegal cleaning work inside DPF area, the above UDC Case No.IT of 2025-26 dtd. 06.04.2025 has been converted to OR Case No. IT of 2025-26 dtd. 10.06.2025. Further, as reported by ACF,I/C, Tangi Forest Range, on 08.07.2025, around 80 numbers of 18 month seedlings have been planted over the cleared up area of Badapari DPF by the forest officials to bring the land back to its original form. Copy of UDC Case No. IT of 2025-26 dtd.06.04.2025 and subsequently, converted to OR Case No.IT of 2025-26 dtd. 10.06.2025 forms part of the Joint Verification report annexed under Annexure-A/6.



*Anmit Rautaray*

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12. That, in reply to the averments made from Paragraph No. 8&9 of the Original Application, it is submitted that from the report of joint enquiry submitted by the Committee, it reveals that eight numbers of Mango trees (*Mangifera indica*), one Kuruma (*Adina cordifolia*), one Jari (*Ficus virens*) four numbers of kaluchua (*Diospyros sylvatica*) eight numbers of Kochila (*Strychnos nux-vomica*), two numbers of cashew two numbers of other miscellaneous trees and two numbers of dead trees are still existing over the private plot recorded in the name of Respondent No. 10. It is further found that two numbers of kaluchua stumps and two numbers of kochila stumps are also found over the private land of the above Respondent. Similarly, two pole size and two stump size kaluchua stumps are found over the cleared part of Demarcated Protected Forest area under plot no.583 which has been cleared up by the Respondent No. 10 illegally for which necessary action under law has been taken against him by the Forest authorities.

*Anant Rautaray*



13. That, in reply to the averments made in Paragraph No. 10 of the Original Application, it is submitted that during spot visit, it could not be ascertained that machine was used to uproot the stumps from the suit land. However, it has been found that the recorded tenant has excavated morrum from his own land having Plot No. 590/2384 and has utilized the same in his plot

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for leveling the land. As per report, the trees felled by the Recorded Tenant are of fire wood category and for illegal felling of the trees from the Protected Forest area, necessary action has already been taken against the Respondent No. 10 as per law and FIR has been registered vide OR Case No. IT of 2025-26 dtd.10.06.2025.

14. That, in reply to the averments made from Paragraph No. 11 to 13 of the Original Application, it is submitted that the claim of the Applicant that private landowners have "no rights" over trees on their own land is denied. Rights over private land are governed by the statute, not by resolutions of a village committee. However, any kind of illegal activities within the DPF area requires strict compliance and accordingly, necessary legal action has already been taken against the recorded tenant by the forest authorities as per Odisha Forest Act, 1972.

*Anmit Rautray*



15. That, in reply to the averments made from Paragraph No. 14 & 15 of the Original Application, it is submitted that as per the Committee report, bush type plants have been cleared up from the case land by the Respondent No. 10 and the committee has also observed that the trees like Mango, Kuruma, Jari, Kaluchua, Kochila, cashew and miscellaneous trees still present over the private land of the Respondent.

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However, as the Respondent No. 10 has illegally cleared up Ac 0.175 dec from the Demarcated Protected Forest area, necessary action against the said private Respondent has already been taken by the forest authorities in accordance with law.

16. That in reply to the averments made from Paragraph No. 16 to 18 of the Original Application, no response is required from the present deponent.

17. That in reply to the averments made from Paragraph No. 19 to 21 of the Original Application, it is submitted that existence of elephants and other wildlife in the area as averred by the Applicant is admitted. The State authorities have taken and continue to take mitigation measures as and when required in accordance with law for protection of forest and safety of wild animals.

18. That in reply to the averments made from Paragraph No. 22 to 24 of the Original Application, it is submitted that the apprehensions of the applicant as mentioned in the above said paragraphs that the entire forest will be destroyed merely due to alleged activities of one private landowner are exaggerated and hence, denied by this deponent.



*Anmita Rautaraj*

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19. That in reply to the averments made from Paragraph No. 25 to 33 of the Original Application, no response is required from the present deponent.
20. That, it is humbly submitted that this deponent has highest regard for the Hon'ble Tribunal and held their lordship in great esteem and is duty bound to implement the order of the Hon'ble Tribunal.
21. That this deponent craves leave of this Hon'ble Tribunal to file further affidavit, if required at the later stage.
22. That the facts stated in this Affidavit are true to my knowledge and belief and based on official records.

**VERIFICATION**

I, Amrit Ruturaj, aged about 33 years, S/O. Raj Kishore Sastri, at present working as Collector & District Magistrate, Khordha, At/PO/Dist. Khordha, do hereby solemnly affirm and verify the contents of paragraph nos. 1 to 22 of the Affidavit are true to my knowledge and that I have not suppressed any material facts. I sign this verification at my office on 8<sup>th</sup> day of September, 2025.

Verified at Khordha on this the 8<sup>th</sup> day of September, 2025.

Khordha

Date: - 08-09-25

*Amrit Ruturaj*

VERIFICANT

**COLLECTOR & DISTRICT MAGISTRATE  
KHORDHA**



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**AFFIDAVIT**

I, Sri Amrit Rutaraj, aged about 33 years, S/O. Raj Kishore Sastri, at present working as Collector & District Magistrate, Khordha, At/PO/Dist. Khordha, do hereby solemnly affirm and state as follows: -

1. That, I am the Respondent No. 6 in this Original Application and competent in my official capacity to swear this Affidavit.
2. That the facts stated in Para-1 to Para-22 are true to the best of my knowledge and based on official records.

Identified by: -

  
Advocate

  
Deponent  
**COLLECTOR & DISTRICT MAGISTRATE  
KHORDHA**

**CERTIFICATE**

Certified that Cartridge papers are not readily available.

**Cuttack**

Dt. 08.09.2025

**SASWAT DAS  
ADDL. GOVT. ADVOCATE**

**NO- 2825 Dt. 08-09-2025**

The above deponent being personally known to me appears before me on 08.09.2025 at 4.30 AM/ PM and states on oath that the contents of the affidavit are true to the best of his knowledge based on official records.

Deponent   
**COLLECTOR & DISTRICT MAGISTRATE  
KHORDHA**

  
**Executive Magistrate, Khordha  
Executive Magistrate  
Khurda**





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**JOINT VERIFICATION COMMITTEE REPORT OF MOUZA-BADAPARI IN O.A.**  
**NO.85/2025/EZ FILED BY GIRI GOBARDHAN FOREST COMMITTEE VRS STATE**  
**OF ODISHA AND OTHERS.**

In the matter of O.A. No 85/2025 filed by Giri Gobardhan Forest Committee vrs State of Odisha and others passed in order dated 15.05.2025, the Hon'ble NGT directed to constitute a Committee and the Committee shall visit the site and submit its report with regard to the allegation made in the original application within four weeks.

The Hon'ble NGT directed to constitute a Committee comprising of the following members:

- (i) Collector and District Magistrate Khordha or his representative not below the rank of Additional District Magistrate (ADM) and
- (ii) Divisional Forest officer (DFO), Khordha, or his representative.

Accordingly the following members were nominated as members of the Committee.

- (i) Sri Saphalya Mandita Pradhan, Addl. District Magistrate (Revenue), Khordha.
- (ii) Sri Kishore Kumar Panda, Sub-Collector, Khordha.
- (iii) Smt. Sushree Swati Mohanty, Asst. Conservator of Forest, Khordha.
- (iv) Ms. Nistha Mohapatra, Tahasildar, Tangi.

**Allegations:**

- (i) It has been alleged that the Respondent No. 10 and 11 i.e Bikash Kumar Dash and Purna Chandra Das have illegally felled trees over an area of around 5 acres from his private land as well as adjoining forest land and Govt. land within the Badapari Demarcated Protected Forest (DPF) in Mouza-Badapari of Tangi Tahasil and have put fire in the forest by the private Respondent No. 10 and 11 under the garb of ownership of the following land schedule.

*True copy attested*

*12*

**COLLECTOR & DISTRICT MAGISTRATE  
KHORDHA**

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Mouza	Khata No.	Plot No.	Area	Kissam	Name of the recorded tenant
Badapari	438/894	587	0.469	Bagayat-II	Bikash Kumar Dash, S/o-Purna Ch. Dash
		590/2384	1.576		
		588	0.232		
		601	0.339		
		Total	Ac.2.616dec		

### OBSERVATION AND CONCLUSION

- The joint Committee members on dated.10.07.2025 visited the alleged area along with Revenue field staffs of Tangi Tahasil and Forest officials to enquire into the allegations made in the original application. The petitioner Gopal Charan Palatasingh and the Respondent No.10 Sri Bikash Kumar Dash, Respondent No.11 Purna Chandra Dash and villagers of Badapari were also present during the site visit. The Giri Gobardhan Forest Committee members told that they are protecting the forest adjoining the villages namely Badapari, Bhobara & Nuagaon mentioned in NGT OA No.85/2025. Some of the villagers told that the above committee is not functioning for so many years. The Forest committee members also said that the president & Secretary have not been elected since last few years.
- On the day of inspection, It was found that there were signs of felling trees over the suit land as mentioned above which is clearly evident from the stumps and the area is covered mostly with bushes. It was ascertained from the ashes present in the land recorded in the name of Bikash Kumar Dash, S/o Purna Chandra Dash that the said land had been put to fire but not in the adjoining of forest area & Govt. area. During spot enquiry, the committee members observed that the Recorded tenant Bikash Kumar Das S/o- Purna Chandra Das has cleaned his own schedule of land . However it could not be ascertained that how many trees and what types of trees were uprooted at the time of cleaning of his own schedule of land . At present it does not appear that machine has been used to uproot the stumps from the suit land however the machine might have been used to lift soil & morrum and level the ground.

*Tone copy attested*

  
**COLLECTOR & DISTRICT MAGISTRATE**  
**KHORDHA**

- To verify the genuineness of the allegations made in the original application, Tahasildar Tangi has reported vide letter no.2738 dt.21.7.2025 the detail status and title flow in respect of the above schedule of land mentioned in NGT OA No.85/2025. Tahasildar reported that plot no. 587 of an area Ac.0.676 dec., plot no. 590 of an area Ac.1.890 dec., plot no. 588 of an area Ac.0.683 dec., plot no. 601 of an area Ac.0.383 dec. all are Kisam-Bagayat-II pertaining to Khata No.291 of Mouza-Badapari was recorded in the name of Bhagyarathi Bidhar S/o-Maheswar Bidhar of village Badapari. Subsequently the khata was deleted vide mutation case no.720/97 and created a new Khata no.438/148 in the name of Chitaranjan Bhramarabar Ray S/o-Indubhusan Bhramarabar Ray. Further in mutation case no.615/2017, name of the Recorded tenants was corrected in the name of Sonali Ray, Kakali Bhramarabar Ray, Sarthak Bhramarabar Ray S/o- Chitaranjan Bhramarabar Ray. Again plot no. 587 of an area Ac.0.469 dec., plot no. 590/2384 of an area Ac.1.576 dec., plot no. 588 of an area Ac.0.232dec., plot no. 601 of an area Ac.0.339 dec. all are kisam Bagayat-II pertaining to Khata No.438/894 of Mouza-Badapari was recorded in the name of Bikash Kumar Dash, S/o- Purna Ch. Dash in mutation case no.726/2025 from old Khata No. 438/148 of village Badapari. The report of Tahasildar Tangi is enclosed at 'Annexure-A'.
- The Committee once again visited the site on dated 26.8.2025 to prepare a conclusive and comprehensive report over the matter.
- Earlier, Tahasildar Tangi has also submitted vide her letter no.2988 dt. 05.8.2025 that a joint enquiry was conducted with revenue field staffs & forest officials on dt 17.7.2025 regarding whether the schedule land falls within the DPF boundary or not. If the land partially comes within the DPF then specify the extent of area that comes within the DPF. As per joint enquiry, Tahasildar has intimated that the Recorded tenant Bikash Kumar Das S/o- Purna Chandra Das has cleaned his recorded land along with some portion of Demarcated Protected Forest(DPF) land of an area Ac0.175 dec. out of an area Ac.5.720 dec. from plot no. 583 with kisam-Chhota jungle. From the report of joint enquiry submitted by Tahasildar Tangi, it is also revealed that eight nos. of Mango trees( Mangifera indica), one no. of Kuruma(Adina cordifolia), one no. of Jari(Ficus sp), four nos. of kaluchua(Diospyros sylvatica), eight nos. of Kochila(Strychnos nux-vomica), two nos. of cashew, two nos. of other miscellaneous trees and two nos. of dead trees are existing at present over the private plot recorded in the name of Bikash Kumar Dash.

*True copy attested.*

COLLECTOR & DISTRICT MAGISTRATE  
KHORDHA

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Two nos. of kaluchua stumps and two nos. of kochila stumps are also found over the private plots. Similarly two pole size and two stump size kaluchua stumps are found over the cleared part of DPF under plot no.583. The recorded tenant has excavated morrum from an area Ac0.207dec out of Ac1.576 dec. from the plot no. 590/2384 and also utilized the same in his plot for leveling the land. As per report the trees felled by Recorded Tenant are of fire wood variety. The demarcation stones have been fixed by Recorded tenant on boundary of his recorded plots. The report of Tahasildar Tangi is enclosed at 'Annexure-B' for kind appreciation of Hon'ble NGT.

- Further, DFO Khordha was requested vide this office letter no.13244 dt.17.7.2025 (Annexure-C) to submit the following facts:
  - 1- Number and types of trees which were existing over the schedule land at the time of purchase of land by the recorded tenant.
  - 2- How many trees were felled by the recorded tenant.
  - 3- Whether any cutting permission was granted to any person/recorded tenant.

DFO, Khordha has submitted following information vide letter no 5851 dt 12/08/2025 (enclosed at Annexure-D).

1. No information is available as regards to no. and types of trees that existed over the said land at the time of purchase of land by RT.
2. No felling permission was granted to any person/recorded tenant over the said land.
3. An OR Case no. 1T of 2025-26 dated 10.6.2025 has been registered by FG Badapari beat, Tangi range against the record tenant and 80 nos. of 18 month seedlings have been planted over the cleared areas by the forest officials to bring the land to its original form.

In compliance to the order of Hon'ble NGT in the original application no. 85/2025/EZ, the fact finding report of the joint committee is submitted hereby for kind appreciation of Hon'ble Court.

  
ACF, Khordha

  
Tahasildar, Tangi

  
Sub Collector, Khordha

  
Addl. District Magistrate, Khordha

True copy attested  


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**OFFICE OF THE TAHASILDAR, TANGI**E-mail: [tdrtangi@gmail.com](mailto:tdrtangi@gmail.com)

LETTER NO-2738 DATE- 21/7/25

To,

The Addl. District Magistrate, Khordha.

Sub: - Submission of report on Sabik status and title flow in respect to scheduled land mentioned in O.A. No. 85/2025/EZ filed by Giri Gobardhan Forest Committee vrs State of Odisha and others.

Ref: Your letter no.13253 Dt.17.07.2025.

Sir,

In inviting a reference on the subject cited above, I am to intimate you that after Verification of 1962 settlement ROR available in this office, it is revealed that khata no. 291, plot no.587, Ac.0.676, Kisam-Bagayat-2, plot no.590, Ac.1.890, Kisam-Bagayat-2, plot no.588, Ac.0.683, Kisam-Bagayat-2, plot no.601, Ac.0.383, Kisam-Bagayat-2 of Mouza-Badapari was Recorded in the name of Bhagyarathi Bidhar S/o- Maheswar Bidhar, Caste-Khandayat, At- Badapari. Khata no.291 Chut vide mutation case no.720/97 & created new khata no.438/148, in the name of Chitaranjan Bhramarbar Ray, S/o-Indubhusan Bhramarbar Ray, further vide mutation case no.615/17, column-2 correction has been made in the name of Sonali Ray, Kakali Bhramarbar Ray, Sarthak Bhramarbar Ray, S/o-Chitaranjan Bhramarbar Ray, caste-Khandayat, At- Badapari. Again plot no.587, Ac. 0.469, kisam-Bagayat-2, plot no.590/2384, Ac.1.576, kisam- Bagayat-2, plot no.588, Ac.0.232, Kisam- Bagayat-2, plot no.601, Ac.0.339, kisam-Bagayat-2, Khata no.438/894 of Mouza-Badapari Recorded in the name of Bikas Kumar Das, S/o- Purna Chandra Das, Caste-Karan, At-Bhrahmin Sahi, Tangi vide mutation case no.726/2025 from old khata 438/148. Sabik and Hal status of land schedule in NGT OA No.85/2025 attached in separate Sheet.

This is for favor of kind information and necessary action.

Yours faithfully


  
Tahasildar, Tangi

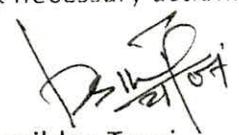
Tangi

Memo- 2739 Date- 21/7/25

Copy submitted to the Sub-Collector, Khordha for kind information &amp; necessary action.

True copy attested.


  
COLLECTOR & DISTRICT MAGISTRATE  
KHORDHA


  
Tahasildar, Tangi

Tahasildar

Tangi

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**OFFICE OF THE TAHASILDAR, TANGI****E-mail: tdrtaggi@gmail.com****LETTER NO-2988 DATE- 5/8/25**

To,

The Add. District Magistrate, Khordha

Sub: - Submission of joint field inquiry report on the scheduled land mentioned in O.A No. 85/2025/EZ filed by Girigobardhan Forest Committee vrs State of Odisha and others.

Ref: - Your letter no.13250 dtd.17.07.2025.

Sir,

In inviting a reference on the subject cited above, I am to intimate you that the joint verification of Revenue Inspector, Revenue Supervisor & Forester Tangi conducted on dtd. 17.07.2025. As per joint verification report, Recorded Tenant Bikash Kumar Das, S/o- Purna Chandra Das, Caste- Karan, At- Bhrahminsahi, Tangi of Mouza – Badapari, Khata no. 438/894, plot no. 587, Ac. 0.469, kism-Bagayat-2, plot no 590/2384, Ac 1.576, kism-Bagayat-2., Plot no .588 Ac.0.232, Kism- Bagayat-2, plot no.601, Ac. 0.339, Kism- Bagayat-2, has cleaned the forest an area ac.0.175 dec. . (wide- 40 ft., Length-191ft.) out of area Ac. 5.720 from plot no.583, kism. Chhota Jungle which is located north side of plot no.587. But demarcation stone has been fixed on boundary of afore- mentioned plot which are included in NGT OA No. 85/2025. Also, it is ascertained that the recorded tenant has been excavating morum by using machine on area of Ac.0.207 dec out of area Ac.1.576 dec, from north side of private plot no. 590/2384 and that morum has utilized for leveling of the same plot. Presently 8 mango trees, 1 Kuruma tree, 1 Jari tree, 4 Kaluchua trees, 8 Kochila trees, 2 Cashew trees, 2 dead trees and other 2 Miscellaneous trees are standing over the NGT plot. After cutting of trees ,2 Stump size Kaluchua, 2 stump size Kochila are found in NGT Plot. Similarly 2 pole size Kaluchua, 2 stump size Kaluchua are found over the DPF plot no.583 . As per information of Forester, Tangi the trees that have been cut both from Private and DPF area are fire wood variety trees. Latitude and longitude co-ordinates of private and DPF plot attached with map.

This is for favor of kind information and necessary action.

*True copy attested.*

**COLLECTOR & DISTRICT MAGISTRATE  
KHORDHA**

Memo No-2989 Date- 5/8/25

Copy submitted to the Divisional Forest office, Khordha for kind information & necessary action.

Memo No-2990 Date- 5/8/25

Copy submitted to the Sub-collector, Khordha for kind information & necessary action.

Yours faithfully

5/8/25  
Tahasildar, Tangi  
Tahasildar  
Tangi

Tahasildar, Tangi  
Tahasildar  
Tangi

Tahasildar, Tangi  
Tahasildar

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**OFFICE OF THE REVENUE INSPECTOR, RAMACHANDRAPUR**

Letter No-505 Date-17.07.2025

To,

The Tahasildar, Tangi

Sub: - Submission of Joint field enquiry report on scheduled land mentioned in O.A.No. 85/2025/EZ filed by Giri Gobardhan Forest Committee vs State of Odisha & others.

Ref: - Your letter no.2614 dtd.14.07.2025.

Madam,

In inviting a reference on the subject cited above, on dtd.17.07.2025, Revenue inspector, Ramachandrapur, Revenue Supervisor, Tangi & Forester, Tangi were present in, plot no. 587, Ac. 0.469, Kisam – Bagayat-2, plot no 590/2384, Ac 1.576, kisam-Bagayat-2., Plot no.588 Ac.0.232, Kisam- Bagayat-2, plot no.601, Ac 0.339, Kisam- Bagayat-2, Khata no.438/894 of Mouza- Badapari, Recorded in the name of Bikash Kumar Das, S/o- Purna Chandra Das, Caste- Karan, At- Bhrahmin Sahi, Tangi are included in NGT O.A No. 85/2025/EZ. After demarcation, it is seen that the aforementioned recorded tenant has cleaned the forest an area Ac.0.175 dec. (wide 40 ft., Length-191ft.) out of area Ac. 5.720 from plot no.583, kisam. Chhota Jungle which is located north side of plot no.587. But recorded tenant has fixed the demarcation stone on boundary of aforesaid plots which are included in NGT case. Also, it is ascertained that the recorded tenant has been excavating morum by using machine on area of Ac.0.207 dec out of area Ac.1.576 dec, from north side of private plot no. 590/2384 and that morum has utilized for leveling of the same plot. Presently 8 mango trees, 1 Kuruma tree, 1 Jari tree, 4 Kaluchua trees, 8 Kochila trees, 2 Cashew trees, 2 dead trees and other 2 Miscellaneous trees are standing over the NGT plot. After cutting of trees, 2 Stump size Kaluchua, 2 stump size Kochila are found in NGT Plot. Similarly 2 pole size Kaluchua, 2 stump size Kaluchua are found over the DPF plot no.583. As per information of Forester, Tangi the trees that have been cut both from private and DPF area are fire wood variety trees. Latitude and longitude co-ordinates of private and DPF plot attached with map.

This is for favor of kind information and necessary action.

  
Forester  
Tangi Section  
17.07.2025

  
17/7/25  
Revenue Supervisor  
Tangi, Tahary

Yours faithfully

  
Revenue Inspector  
Ramachandrapur

Time will be attested

  
COLLECTOR & DISTRICT MAGISTRATE  
KHORDHA

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MOUZA - BADAPARI, SHEET No-5  
 PS No-72  
 PS - TANGI  
 PRAGANA - KUHUDI  
 DIST - PURI  
 SCALE 32 INCH = 1 MILE  
 YEAR 1954-1955

KHATA NO- 438/894

- ✓ PLOT No- 587, A. 0.469, KISAM-BAGAYAT-2
- ✓ PLOT No- 590/2384, A. 1.576, KISAM-BAGAYAT-2
- ✓ PLOT No- 588, A. 0.232, KISAM-BAGAYAT-2
- ✓ PLOT No- 601, A. 0.339, KISAM-BAGAYAT-2

LATITUDE & LONGITUDE OF ABOVE PRIVATE AND DRP PLOT BOUNDARY

P1 = LATITUDE = 19.928912  
 LONGITUDE = 85.369002

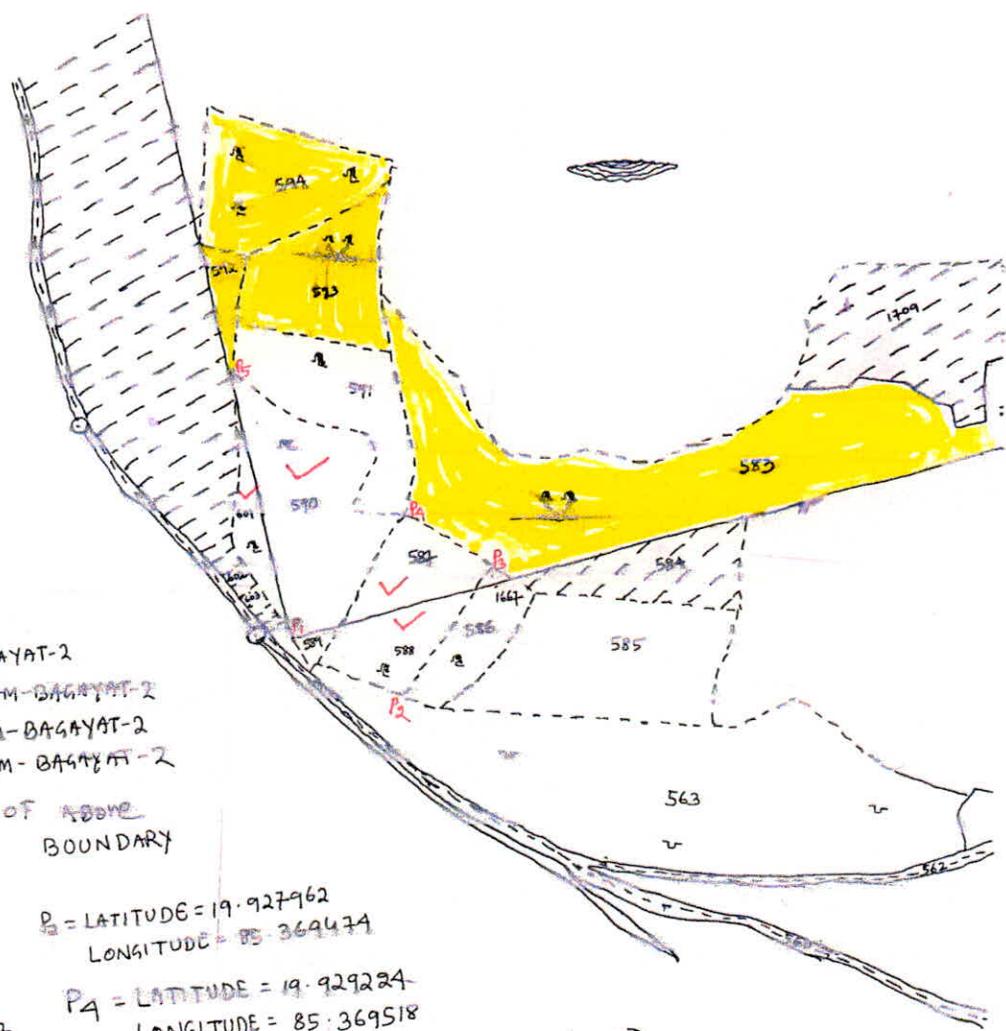
P3 = LATITUDE = 19.929019  
 LONGITUDE = 85.369977

P5 = LATITUDE = 19.929734  
 LONGITUDE = 85.36874

P2 = LATITUDE = 19.927962  
 LONGITUDE = 85.369474

P4 = LATITUDE = 19.929284  
 LONGITUDE = 85.369518

→ FOREST LAND (PLOT NO- 593, 593, 594, 592)



*[Signature]*  
Tangi

*[Signature]*  
Forester  
Tangi Section

*[Signature]*  
17/12/55  
Revenue Supervisor  
Tangi Tahasi

*[Signature]*  
P1 Ramachandrapur

True copy attested.

1/2

COLLECTOR & DISTRICT MAGISTRATE  
 KHORDHA



OFFICE OF THE DIVISIONAL FOREST OFFICER: KHORDHA DIVISION, KHORDHA  
AT / PO / DIST. – KHORDHA  
Tele No. (06755) 220539, 222825  
Email ID – [dfo.khordha@odisha.gov.in](mailto:dfo.khordha@odisha.gov.in)

Letter No. 85/4F (Misc.)-36/2025  
Dated, Khordha the 12 Aug, 2025.

To,

The Additional District Magistrate,  
Khordha

Sub: - Submission of report regarding felling permission for trees on the scheduled land mentioned in O.A No. 85/2025 filed by Giri Gobardhan Forest Committee Vrs State of Odisha & others.

Ref: - 1. Your Letter no. 13244 dated 17.07.2025  
2. This Office Letter no. 5240 dtd 23.07.2025

Sir,

In inviting a reference to the above cited letter on the captioned subject, it is to inform that, the land in question having Khata no. 438/894 plot no. 587,590/2384, 588,601, Kisam Bagayat-2, area- Ac 2.616 are recorded as revenue land. Further, from the google imagery it is evident that trees were present but no information is available as regards the number and types of trees that existed over the said land at the time of purchase by the recorded tenant as it is recorded as revenue land and no prior felling permission have been given. Also, from the enquiry report of the ACF, I/c Tangi, it is ascertained that the tenant has cleaned almost 0.08Ha of Badapari DPF adjacent to his plots. Hence a OR Case No. 1T of 2025-26 dtd 10.06.2025 has been registered by Archana Pradhan, FG, Badapari Beat, Tangi Range against the recorded tenant and on dt 08.07.2025 and almost 80 no.s of 18month seedlings have been planted over the cleared area by the forest officials to clear the encroachment and to bring the land to its original form.

This is for your kind reference and necessary action

Yours faithfully,

*Prade*  
12/08/2025  
Divisional Forest Officer,  
Khordha Division, Khordha

Letter No. 5852 /Date 12.08.2025  
Copy forwarded to the Sub-Collector, Khordha/Tahasildar, Tangi for information and necessary action with reference to letter no. 13245 dtd 17.07.2025 of the Adtl. District Magistrate, Khordha

*Time may be extended.*

*h*

**COLLECTOR & DISTRICT MAGISTRATE  
KHORDHA**

*Prade*  
12/08/2025  
Divisional Forest Officer,  
Khordha Division, Khordha

~~X~~

**FOREST RANGE OFFICER, TANGI RANGE, TANGI**  
Memo No. 533/-Dt. 12.08.25

To

The Divisional Forest Officer,  
Khordha(T)Division, Khordha.

Sub: Preliminary Inquiry report on OR Case no.1T of 2025-26.  
Ref: Your office Memo No-5238 Dt-23.07.2025 of DFO Khordha Division.

Sir,

On dtd.06.04.2025 during patrolling inside Badapari DPF the concern Badapari Beat Forest Guard Miss Archana Pradhan have identified kaluchua stump-4 nos inside the Badapari DPF vide geo reference no.N19.929288 E85.36956 and also few Bushes were cleaned. She tried to search the culprits but no one was there. Hence, Miss Archana Pradhan, Forest Guard, Badapari Beat, prepared the seizure list on the spot in presence of the available witnesses and drew an FIR and One UDC Case No- 1T of 2025-26 of Tangi Range has been booked.

Further we came to know that one person Sri Bikas Kumar Das, S/o-Purna Chandra Das of Mauza-Badapri has cleaned the area as his own plots situated adjoin to Badapari DPF. The above persons refused that the plot which he has cleaned comes under Badapari DPF. The above applicant was informed to me to take necessary steps for demarcation of his plot 587,590/2384,588,601 under Khata no.438/894 as the land adjoin to Badapari DPF. Further I have issued letter no.225, dtd.09.04.2025 to the Tashasildar, Tangi for demarcation of lands. We have conducted joint verification on 07.05.2025 with the revenue officials of Tangi Tahasil over the plot no.587, Khata no.438/894, area-0.469 Acer, Kisama-Bagayat-2, Plot no.590/2384, area-1.576 Acer, Kiama-Bagayat-2, Plot no.588, area-0.232 Acer, Kisama-Bagayat-2, Plot no.601, Area-0.339 Acer, Kisama-Bagayat-2 of Tenant Sri Bikas Kumar Das, S/o-Purna Chandra Das of Mauza-Badapri. In that time the above tenant had fixed the pillar around his plots during survey at the same time it has been conformed that the tenant had cleaned almost 0.08 Ha area of the DPF land. When asked about this, he said that since my plot is adjacent to Badapari DPF and no demarcation has been done before, I have unknowingly cleared it.

On other hand I have sent one notice to Sri Sri Bikas Kumar Das, S/o-Purna Chandra Das of Mauza-Badapri vide letter no.343, dtd.02.06.25 but the tenant refused to take the notice from her as she said. I have been waiting for his reply and his statement for many days, but he has not come to the office. As the persons has failed to submitted his statement about the illegal cleaning work inside DPF area, the above UDC Case no. 1T of 2025-26, dtd.06.04.2025 has been converted to OR Case no.1T of 2025-26, dtd.10.06.2025.

Ones again on 17.07.2025 joint verification has been conducted with revenue officials of Tangi Tahasil in the same area for measurement and identification of forest land and found almost 0.175 Acer forest land (under Plot no.583, Kissama-Chhota Jungle of area 5.720 Acer) have been cleaned by Sri Bikas Kumar Das. The area which has been

*True copy collected*

*h*

COLLECTOR & DISTRICT MAGISTRATE  
KHORDHA

- 2X -

cleaned by the accused person Sri Bikas Kumar Das have already been planted with 80 nos 18 Month seedlings by the staffs for encroachment free purpose.

On the basis of OR Case no. IT of 2025-26 ~~once~~ again I have issued another notice vide letter no.520,dtd.07.08.2025 through the area forest guard Miss Archana Pradhan and asked to submit his statement within 2 days. The above person received the notice on dtd.07.08.2025 and submitted his written statement on 11.08.2025 on which he mentioned that he has not received first notice and denied that he had cleaned the above forest land over 0.175 Acer and some miscreant misguiding the office.

Moreover, Giri Gobardhan Forest Committee, Badapari has filed a Writ petition no. 16017 of 2025 before the Hon'ble High Court of Odisha.

Since, the DPF has been notified and the said land is in the possession of Forest Department Govt. of Odisha. I am satisfied that there is a prima-facie evidence against the accused person U/S- 34 & 36 of Odisha Forest Act-1972 (amended) and punishable U/S- 37 of the said Act.

Therefore, the case records are sent herewith for trial in the court of law as per the provisions of the aforesaid Act.

**Enclosures:**

1. FIR.
2. Seizure list.
3. Copy notice issued to the accused person.
4. Location map showing the encroachment area.
5. Notification copy

*Done by attached*

COLLECTOR & DISTRICT MAGISTRATE  
KHORDHA

Yours faithfully,

*[Signature]*  
ACF, I/c, Tangi Forest Range  
I/O, Tangi Range

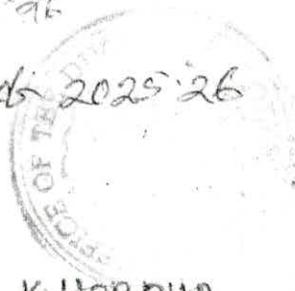
Case No. Of 06/2025-26

converted OR case NO-01 T dt 2025-26

Sched. XVIII-Form No. 21--A

Forest Department, Orissa

ବନ ବିଭାଗ



062343  
1764

KHORDHA DIVISION

ଖିର୍ଦ୍ଦା

Note -This report is to be submitted within 24 hours of this detection

ବିପ୍ଳବ--ଅପରାଧୀ ଧରା ପଡ଼ିବାର ୨୪ ଘଣ୍ଟା ମଧ୍ୟରେ ଏହି ରିପୋର୍ଟ ଦାଖଲ କରିବାକୁ ହେବ ।

Offence Report No.....

Date..... 06/04/25

ଅପରାଧୀ ରିପୋର୍ଟ ନମ୍ବର.....

ତାରିଖ.....

1. Place of occurrence--

Inside Badapara DPF, GPS

ଘଟଣା ସ୍ଥଳ--

Lat- 19.929288  
Lon- 85.36956

2. Date and hour of detection--

On dated 06/04/25 at about 12:30 PM  
70m W by outstrel.

ଧରା ପଡ଼ିବା ସମୟ ଓ ତାରିଖ--

3. Name (s), parentage and residence of offenders--

1  
COLLECTOR & DISTRICT MAGISTRATE  
KHORDHA

ଆସାମୀ ଓ ତାଙ୍କ ପିତାଙ୍କ ନାମ, ବାସସ୍ଥାନ, ଲତ୍ୟାଦି--

Details of stump measurement:-

4. Property seized, if any--

- 1) kaluchua stump - 2 nos  
circumference - 2' 4"
- 2) kaluchua pole size - 2 nos  
circumference - 1' 8"

ମାଲ କିଛି ଜବତ ହୋଇଥିଲେ, ତାହାର ବିବରଣୀ--

5. Custody of seized property--

ଜବତ ହୋଇଥିବା ମାଲର ଜିମାଦାର--

6. Name of parentage and residence of witness(es), if any--

Debendra Ku. Behera (sqd) Tangi Range  
s/o - Surendra Behera  
AT/PO - Tangi  
Dist - Khordha

ସାକ୍ଷୀ କେହି ଥିଲେ, ତାଙ୍କ ପିତାଙ୍କ ନାମ, ବାସସ୍ଥାନ, ଲତ୍ୟାଦି--

7. Nature of offence and facts of the case--

Sir, On dated 06/04/25 at about 12:30 PM while I was patrolling with squad at Badapara DPF area I found 2 nos of kaluchua stumps & 2 nos of kaluchua poles

ବିପ୍ଳବର ଅପରାଧ ଓ ଘଟଣାର ବିଶେଷ ବିବରଣୀ--

OGP (FORMS) DTP--193-5,000 Bks.--13-07-2012

had cut down & stolen by unknown person over Badapara DPF area. so I measured the stumps & draw a FIR for further enquiry.  
Arचना Pradhan  
FG, Badapara

-2X-

**FORM---II**  
(Vide sub-rule (3) of Rule 3)

**Seizure List**

- 1) Date and time of seizure : On dated 06/04/25 at about 12:30 PM
- 2) Place of seizure : Inside Badapuri DIF, Lat-19.929288  
Lon-85.36956
- 3) Particulars of the property seized : 1) Kaluchua stemp - 2 nos  
Circumference - 2' 4"  
Circumference - 1' 8"  
2) Kaluchua pole size - 2 nos
- 4) Name and address of the accused person(s) : Unknown
- 5) Signature of the accused person(s) : No
- 6) Name and address of the witness (es) : Debedra w. Behera (sqd)
- 7) Signature of the witness (es) : Debedra Ku Behera
- 8) Seizure mark :
- 9) Signature of the Officer effecting the seizure: Archanu Pradhan, FG Badapuri

True copy attested.  
[Signature]

COLLECTOR & DISTRICT MAGISTRATE  
KHORDHA

- X -

**FORM---II**  
(Vide sub-rule (3) of Rule 3)

**Seizure List**

- 1) Date and time of seizure : On dated 10/06/25 at about 10:45 Am
- 2) Place of seizure : Inside Badapuri DPF
- 3) Particulars of the property seized : Encroachment of 0.08 Ha Area of Badapuri DPF
- 4) Name and address of the accused person(s) : 1) Bikash Ku. Das  
s/o - Purna chandra Das  
AT/PO/PS - Tangi  
Dist - Khordha
- 5) Signature of the accused person(s) :
- 6) Name and address of the witness (es) : Debendra Ku. Behera (s/o Tangi)  
s/o - V. Behera Behera  
AT/PO - Tangi, Dist - Khordha
- 7) Signature of the witness (es) : Debendra Ku Behera
- 8) Seizure mark :
- 9) Signature of the Officer effecting the seizure: : Aradhana Pradhan, Fg, Badapuri  
10-06-25

True copy attested  
12

COLLECTOR & DISTRICT MAGISTRATE  
KHORDHA